

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 185/2001
in
OA 1026/2000

New Delhi this the 30th day of May, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri S.A.T. Rizvi, Member (A)

Netam Sumor Singh
S/O Shri Hirlu,
R/O 117-A, Gummad,
Village Munirka, New Delhi.

...Petitioner

(By Advocate Shri Harvir Singh)

VERSUS

1. Shri K. Kaushal Ram,
Secretary,
Ministry of Urban Development,
Land & Development Office,
Govt. of India, Nirman Bhawan,
New Delhi.

2. Shri Dr. Rajesh,
Land and Development Officer,
Ministry of Urban Development,
Land and Development Office,
Nirman Bhawan, New Delhi.

3. Shri B.P. Sharma,
Dy. Land and Development Officer,
Ministry of Urban Development,
Land and Development Office,
Nirman Bhawan, New Delhi.

...Respondents

(By Advocate Shri K.K. Patel)

O R D E R (ORAL)

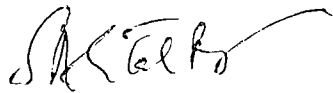
(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J))

Shri Harvir Singh, learned counsel for the petitioner has fairly submitted that in compliance with the Tribunal's order dated 6.12.2000 in OA 1026/2000, the respondents have passed order dated 18.5.2001 (Annexure R-1). Shri K.K. Patel, learned counsel for the respondents has submitted that in pursuance of this order, the applicant has also re-joined the duties, which fact was also confirmed by the learned counsel for the petitioner.

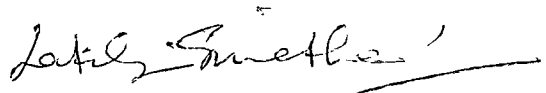
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2. In the above facts and circumstances of the case, CP 185/2001 is dismissed. Notices to the alleged contemnors are discharged. File ¹³ ~~10~~ be consigned to the record room.



(S.A.T. Rizvi)
Member(A)



(Smt. Lakshmi Swaminathan)
Vice Chairman(J)

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